

MR. SPEAKER: Please, one by one. I am not going to be cross-examined. He has laid down that the House has no right to ask for an agreement to be placed before the House. The Constitution and also the rules do not provide for it. But undoubtedly you can make a rule; you can make, a convention.

(Interruptions)

MR. SPEAKER: We are making rules now. Probably it will be a good rule for the House....

SHRI C. M. STEPHEN: The point is totally different.

MR. SPEAKER: I am not at all against making a convention. At present, as far as this is concerned, my ruling stands.

(Interruptions)

SHRI C. M. STEPHEN: Why are you clapping, as if you have scored a point? Sir, you have unfortunately laid stress on another aspect. The question is that in order that the House may come to know at the earliest opportunity about all serious occurrences...

MR. SPEAKER: We shall have a debate.

SHRI C. M. STEPHEN: ...A convention is being followed that Ministers make statements regarding such occurrences *suo motu*. This is the position, this was so in 1957, in 1958. In order that the House may come to know at the earliest opportunity about important occurrences, a convention is being followed that Ministers make a statement in the House regarding...

MR. SPEAKER: You are raising another debate now. Now papers to be laid on the Table.

SHRI C. M. STEPHEN: What is the procedure to be followed? This is a matter which has got to be settled.

MR. SPEAKER: I am not allowing any more discussion on this.

SHRI C. M. STEPHEN: You must have a discussion, you must hear all the points of view at the earliest opportunity. This is a matter which aises no doubt: how to proceed about this matter.

MR. SPEAKER: I am prepared to call a meeting of the leaders.

SHRI C. M. STEPHEN: You must hear the different views of this House. (Interruptions).

MR. SPEAKER: Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

12.26 hrs.

REVIEWS ON AND ANNUAL REPORTS OF INDIAN PETROCHEMICAL CORPORATION FOR 1975-76, 1976-77, 1977-78 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI NARSINGH YADAV): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1975-76.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited for the year, 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1976-77.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1976-77

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along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1977-78.

(ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports. [Placed in Library. See No. LT-4105/79].

ANNUAL REPORT ON THE WORKING AND ADMINISTRATION OF COMPANIES ACT, 1956 FOR 1977-78.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANT BHUSHAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1977-78 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.

[Placed in Library. See No. LT-4106/79].

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF PLANNING FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1979-80. [Placed in Library, See No. LT-4107/79].

REVIEW ON AND ANNUAL REPORT OF PETROFILE COOPERATIVE LIMITED JAWAHARNAGAR (BARODA) FOR 1976-77.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHE-

MICALS AND FERTILIZERS (SHRI NARSINGH YADAV): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Petrofiles Cooperative Limited, Jawaharnagar (Baroda) for the year 1976-77.

(2) A copy of the Review (Hindi and English versions) on the working of the Petrofiles Cooperative Limited, Jawaharnagar (Baroda) for the year 1976-77.

[Placed in Library. See No. LT-4108/79].

REVIEW ON AND ANNUAL REPORT OF GARDEN REACH SHIP-BUILDERS AND ENGINEERS LTD. CALCUTTA FOR 1977-78 AND A NOTIFICATION UNDER ARTICLE 309 OF THE CONSTITUTION.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE PROF. SHER SINGH): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1977-78.

[Placed in Library. See No. LT-4109/79].

(2) A copy of the Canteen Stores Department, Ministry of Defence (Group 'A' and Group 'B' posts) recruitment Rules, 1979, (Hindi and English versions) published in Notification No. S.N.O. 64 in